

by Industrial Development Bank of India (IDBI) on 1-8-86 to meet the modernisation requirements of textile mills. A part of the fund was earmarked to provide special loan assistance to weak but viable units as a part of the promoters' contribution to enable them to avail of modernisation assistance. As on 31-5-91 an amount of Rs. 747.45 crores has been disbursed in 280 cases.

Renewal of Certificates of Export Houses

737. PROF. K. V. THOMAS: Will the Minister of COMMERCE be pleased to state:

(a) whether Import and Export policy for 1988-91 is applicable for renewal of Export House Certificates which were granted during 1987-88 and expired on 31-3-1991; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b) Export House Certificates issued during the policy period 1987-88 being valid for 3 years are not automatically valid beyond 31-3-91. However, as per the provisions contained in the Import-Export Policy 1990-93, requests from such exporters for renewal of the certificate for a further period of one year were considered even in case where they did not qualify for renewal on the basis of normal provisions, provided they were eligible for such renewal on the basis of relevant provisions as contained in the Import-Export Policy 1988-91.

Setting up of a Bench of Kerala High Court at Trivandrum

738. PROF. K. V. THOMAS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under consideration of the Govern-

ment to set up a bench of the Kerala High Court at Trivandrum;

(b) if so, the details thereof and the time by which this bench is likely to be set up; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir.

(b) Does not arise.

(c) In their letter dated 2-4-1985, the Government of Kerala stated that they had not taken a final view regarding the setting up of a bench of the Kerala High Court. No further communication has been received from the State Government in this regard.

Construction of National Highway from Parur to Edappally

739. PROF. K. V. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the progress made in the construction of the National Highway from Parur to Edappally in Cochin;

(b) whether the construction of Varapuzha bridge has not yet started;

(c) if so, the reasons therefor; and

(d) the steps taken or proposed to be taken to complete this section of the National Highway at the earliest?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d) National Highway No. 17 already connects Parur and Edappally except for a missing bridge across Varapuzha River. Construction of this bridge will be taken up

after land for approaches on both sides has been acquired. The State Govt. is expediting the land acquisition.

Modernisation of Cochin Port

740. PROF. K. V. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the steps taken for modernisation of the Cochin Port;

(b) whether the Dutch Consultancy report on Vallarpadam International Container Terminal is with the Government; and

(c) if so, the decision taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) A number of projects aiming at modernisation of Cochin Port have been included in the Annual Plan 1991-92. Some of the important schemes are: procurement of container handling equipment (phase-II), procurement of Pollution Control Vessel, procurement of a dredger, procurement of two 30-35 TON BP Tugs, Extension of Q 5 berth etc.

(b) Yes, Sir.

(c) No decision has so far been taken on the Consultancy Report.

[Translation]

Issue of Shares by Big Companies

741. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the names of the big companies which are issuing their equity shares at present;

(b) whether there has been sharp decline in the share market during last six months; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :

(a) A statement is enclosed.

(b) No, Sir.

(c) Does not arise.

STATEMENT

(a) There is no concept of big companies under the Companies Act, 1956. However, according to the information received from Securities and Exchange Board of India, the following companies with equity capital of above Rs. 10.00 crores have entered or are entering the market shortly:—

(Rs. in crores)

Name of the Company	Type of Issue	Amount	Date of Opening
1	2	3	4
1. Synthetics & Chemicals Ltd.	Convertible Debentures	25.00	17-6-91
2. Rallies India Ltd.	Partly Convertible Debentures	20.01	17-6-91
3. Usha Martin (I) Ltd.	Partly Convertible Debentures	18.37	July, 1991